

Sabha on 26th March, 1976 that a Bill for Compulsory Research Cess on industry will be introduced; and

(b) if so, the steps taken in this direction?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) While answering a Starred Question in the Lok Sabha on the 24th March, 1976 the then Minister of Planning had stated that Government intended to levy a Cess on Industries under the provisions of Industries, (Development and Regulation) Act, 1951, with a view to raise funds for research and development.

(b) The details of the scheme, as worked out, are under the consideration of Government.

Private Sector to be Encouraged

1428. **SHRI CHITTA BASU:** Will the Minister of INDUSTRY be pleased to state:

(a) whether his attention has been drawn to the news report appearing in the Statesman, Delhi edition on April 2, 1977, entitled "Private Sector to be encouraged"; and

(b) if so, the reaction of Government in regard to "discreet objectives regarding nationalisation" and individualised and bureaucratic monopolies?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) Yes Sir.

(b) The statement referred to in the news report appearing in Delhi edition of "The Statesman" dated April 2, 1977 was withdrawn subsequently. The policy of the Government on the subject will be announced in due course when it is finalised.

Insov Auto Ltd.

1429. **SHRI CHITTA BASU:**

SHRIMATI PARVATHI KRISHNAN:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the attention of Government has been drawn to the state of affairs of Insov Auto Ltd., a Soviet collaboration project in India; and

(b) if so, the steps taken by Government to remedy the situation?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) Yes, Sir.

(b) On orders of the Government, an inspection under Section 209 A of the Companies Act, 1956 was carried out into the affairs of M/S. Insov Auto Limited. Inspection Report brought out several instances of malpractices and irregularities committed by the management of the company. Subsequently by order dated 24.1.1977, the Company Law Board has appointed an advocate of Calcutta as Inspector to investigate into the affairs of the company under section 237 (b) of the Companies Act, 1956 with directions to submit the report on or before 31st December, 1977. Further action will be considered on receipt of Investigation Report.

Mathew Commission report

1430. **SHRI CHITTA BASU:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have since received the report of Mathew Commission on L. N. Mishra's murder; and

(b) if so, the follow-up action taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir.

(b) The report is under examination.